

[Mr. Speaker]

But both are agreed that the Communist Party remains the same as a whole. They are not prepared to concede the reality that there is difference and there are two groups; they do not say that. But they say that the Communist Party remains just as one. They are also agreed that Shri Vasudevan Nair is the secretary and Shri Nambiar the Whip.

But the difficulty arises that Shri Vasudevan Nair writes to me that there has been a regular meeting and Shri A. K. Gopalan has been replaced by Shri H. N. Mukerjee, but Shri Nambiar writes to me that the meeting was unconstitutional, improper and invalid, and, therefore, the position remains the same as before. So far as the meetings are concerned, the Speaker cannot be expected to go into the validity of the meetings; it is for the courts to decide whether it was a valid or a good meeting or not. I am not concerned with that.

I have written to the hon. Members and to both the Whip and the secretary that they should clarify the position. But instead of clarifying the position, they have added more confusion. The greater the number of communications that I receive, the greater is the confusion created thereby. I rather desired that the Whip and the secretary might ascertain the views of the individual Members and communicate to me so that the position might be finalised. But they have not done that; instead, I am being pressed that I should find out the views of the individual Members. If this position continues, certainly, there would be no option to me except to find out the wishes of the individual Members in this regard. Therefore, I am having further enquiries made, and I shall announce my final decision when these enquiries are completed.

12.10 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS
ACT ETC.

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table—

(1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 545 dated the 4th April, 1964.
- (ii) G.S.R. 596 dated the 11th April, 1964 containing the Manufacture in Customs Bonds (General) Amendment Rules, 1964.
- (iii) G.S.R. 600 dated the 11th April, 1964.
- (iv) G.S.R. 637 dated the 17th April, 1964.
- (v) G.S.R. 693 dated the 2nd May, 1964.
- (vi) G.S.R. 694 dated the 2nd May, 1964.
- (vii) G.S.R. 695 dated the 2nd May, 1964.
- (viii) G.S.R. 696 dated the 2nd May, 1964.

[Placed in Library. See No. LT-2896/64].

(2) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 491 dated the 21st March, 1964.
- (ii) G.S.R. 597 dated the 11th April, 1964.
- (iii) G.S.R. 598 dated the 11th April, 1964.

[Placed in Library. See No. LT-2897/64].

(3) a copy of Notification No. G.S.R. 599 dated the 11th April, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-2898/64].

(4) a copy of the Central Excise (Fifth Amendment) Rules, 1964 published in Notification No. G.S.R. 642 dated the 17th April, 1964, under section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-2899/64].

(5) a copy of Notification No. 2/64 dated the 28th March, 1964 containing amendments to Schedules 'C' and 'D' to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.

[Placed in Library. See No. LT-2900/64].

12.12 hrs.

OPINIONS ON BILL

Shrimati Lakshminanthamma (Khammam): I beg to lay on the Table Paper No. III to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

12.12½ hrs.

ESTIMATES COMMITTEE

FIFTY-NINTH AND SIXTIETH REPORTS

Shri A. C. Guha (Barasat): I beg to present the following Reports of the Estimates Committee or the Ministry of Industry:—

- (1) Fifty-ninth Report on action taken by Government on the recommendations contained in

the 162nd Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner (Part I).

- (2) Sixtieth Report on action taken by Government on the recommendations contained in the 163rd Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner (Part II).

12.13 hrs.

CONSTITUTION (NINETEENTH AMENDMENT) BILL

Mr. Speaker: Shri A. K. Sen.

Shri P. K. Deo (Kalahandi): Before you proceed to the legislative business, I need a clarification.

Mr. Speaker: Is there some ambiguity?

Shri P. K. Deo: Yes. The present Government has been characterised by the present Prime Minister and the Minister of Parliamentary Affairs as a caretaker Government. The function of a caretaker Government is to just carry on day-to-day routine administration. This legislative business is of far-reaching consequence. It wants to amend the Constitution, to uphold which all of us have taken a pledge in this House. So, in this regard I beg to submit that when the whole atmosphere has been saturated with all speculation, is it not proper that we postpone the discussion of this important item till such time as a permanent Government comes into the picture, and a successor to the Prime Minister is duly elected by the party in power?

Mr. Speaker: Is it a point of order, an appeal to me, or an appeal to the Government?